

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A. NO. 19 OF 2000.

Friday this the 7th day of January, 2000.

CORAM:

HONBLE MR. A.V. HARIDASAN, VICE CHAIRMAN

HON'BLE MR. J.L. NEGI, ADMINISTRATIVE MEMBER

1. Ajayan Pillai, Njaravila Veedu,
Punthata Thazham, Kilikollur P.O.,
Kollam-691 004.
2. Radhakrishna Pillai A,
Thekkedathu Veedu, Chenthapur,
Decent Junction P.O.,
Kollam - 691 577.
3. K. Vijayan, Mini Mandiram,
Chenthapur, Decent Junction P.O.,
Kollam.
4. Santhosh Kumar P.
Pongdathu Thazhathil, Naduvilakkara.
Alumood P.O., Mukhalathala, Kollam.
5. Radhan Pillai T, Karottu Padinjattethil
Veedu, Chandappore, Decent Junction PO.
Kollam.
6. Muraleedharan N, Thengazhikathu.
Veedu, Konnakkattuvila,
TKMC P.O., Kollam.
7. Sasidharan Pillai V,
Lakshmi Mandiram, Kilikollur,
Kallumthazham P.O., Kollam.
8. Sajil Kumar S, Kochuvazhavila veedu
Kadavoor, Perinad P.O., Kollam.
9. Prasanna Kumar B, Harikrishna
Bhavan Thrikkovil Vattom,
Mukhathala P.O., Kollam.
10. Sajeev Kumar A., Susheela
Mandiram, Kavadiapuram Asramam P.O.,
Kollam.

(By Advocate Shri MR.Rajendran Nair)

Vs.

Applicants

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1. The General Manager,
Telecommunications, Kollam.
2. Union of India represented by the
Secretary to Government of India,
Ministry of Communications,
New Delhi.

Respondents

(By Advocate Shri Govind K. Bharathan, SCGSC)

The application having been heard on 7th January 2000,
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V HARIDASAN, VICE CHAIRMAN

Applicants ten in number claim that they were engaged on Bills at various offices under the first respondent for casual work that applicants 1 to 7 were engaged as Casual Mazdoor on muster rolls during 1982-85 and that even in spite of demands made by them through representations the respondents are refusing to engage them on muster rolls. Therefore, the applicants filed this application for a declaration that they are eligible to be considered for enlistment as casual labourers and for a direction to the respondents to consider the applicants for enlistment as casual labourers and give them work and wages in preference to casual labourers who are engaged recruited after the date of initial engagement of applicants. They also alternatively prayed that the respondents be directed to pass appropriate orders on the representations made by them on Annexure A2 to A11.

2. We have heard the learned counsel on both sides and have perused the application and Annexures thereto. The fact that the applicants are being engaged on Bills, does not confer on them any legal right for enlistment or regularisation. There is no allegation that the applicants are not being paid wages for their work. We do not find any legitimate grievance of the applicants which calls for further deliberation.

3. Application is, therefore, rejected under Section 19(3) of Administrative Tribunals Act, 1985.

Dated the 7th January 2000.



J.L. NEGI
ADMINISTRATIVE MEMBER



A.V. HARIDASAN
VICE CHAIRMAN

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List of Annexures referred to in the order.:

1. Annexure A2 – True copy of the representation dated 23.6.1999 submitted by the 1st applicant to the 1st respondent.
 2. Annexure A3 – True copy of the representation dated 23.6.1999 submitted by the 2nd applicant to the 1st respondent.
 3. Annexure A4 – True copy of the representation dated 23.6.1999 submitted by the 3rd applicant to the 1st respondent.
 4. Annexure A5 – True copy of the representation dated 23.6.1999 submitted by the 4th applicant to the 1st respondent.
 5. Annexure A6 – True copy of the representation dated 30.6.1999 submitted by the 5th applicant to the 1st respondent.
 6. Annexure A7 – True copy of the representation dated 30.6.1999 submitted by the 6th applicant to the 1st respondent.
 7. Annexure A8 – True copy of the representation dated 30.6.1999 submitted by the 7th applicant to the 1st respondent.
 8. Annexure A9 – True copy of the representation dated 30.6.1999 submitted by the 8th applicant to the 1st respondent.
 9. Annexure A10 – True copy of the representation dated 30.6.1999 submitted by the 9th applicant to the 1st respondent.
 10. Annexure A11 – True copy of the representation dated 30.6.1999 submitted by the 10th applicant to the 1st respondent.
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